

SCHEDULE I**FORM A****PUBLIC ANNOUNCEMENT**

(Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF DHATARIYA INVESTMENT PVT LTD

1.	Name of the Corporate Person	DHATARIYA INVESTMENT PVT LTD
2.	Date of Incorporation of Corporate Person	29/11/1994
3.	Authority under which Corporate Person is Incorporated	Registrar of Companies, Kolkata
4.	Corporate Identity Number	U67120WB1994PTC066204
5.	Address of the Registered office and principal office (if any) of Corporate Person	27 AMARTOLLA ST KOLKATA WB 700001
6.	Liquidation Commencement Date of Corporate person	03.04.2023
7.	Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Name : Mr. Deepak Kumar Jain Registration No : IBB/IPA-001/IP-P02284/2020-2021/13507 Address : Purnima, D-356/5 Tagore Nagar, Raipur, Chhattisgarh-492001 E-mail : deepak1760@yahoo.com Mob. +91 9826250720
8.	Last date for submission of claims	03.05.2023

Notice is hereby given that **DHATARIYA INVESTMENT PVT LTD** has commenced voluntary liquidation on w.e.f. 03/04/2023.

The stakeholders of the **DHATARIYA INVESTMENT PVT LTD** are hereby called upon to submit a proof of their claims, on or before 03/05/2023, to the liquidator at the address mentioned against item no. 7.

The financial creditors shall submit their proof of claims by electronic means only.

All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

DATE : 04/04/2023

PLACE : KOLKATA



Sd/-

DEEPAK KUMAR JAIN

INSOLVENCY PROFESSIONAL

IBBI REGN. NO.:IBBI/IPA-001/IP-P02284/2020-2021/13507

For All Advertisement Booking

Call : 033- 6604 3800



POSSESSION NOTICE FOR IMMOVABLE PROPERTY

APPENDIX - IV [See Rule-8(1)]

Whereas,
The undersigned being the authorised officer of the **Bank of India, Barrackpore** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a **Demand Notice dated 02.01.2023** calling upon the **Borrower M/s. Skyline Art (Prop. Shri Ajay Paul)** to repay the amount mentioned in the notices being **Rs. 31,19,446.98** (Rupees Thirty One Lakh Nineteen Thousand Four Hundred Forty Six and Paise Ninety Eight) plus interest to be charged from 30.12.2022 and all costs, charges and expenses incurred by the bank within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this **5th April of the year 2023**.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Bank of India, Barrackpore Branch** for an amount **Rs. 31,19,446.98** plus interest to be charged from 30.12.2022 and all costs, charges and expenses incurred by the bank.

The borrower attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property : All that part and parcel of the Land Measuring 2 Cottah along with a double storied building situated at Mouza - Diglha, Re Su No. 161, J. L. No. 18, Touzi - 173 comprised in R. S. & L. R. Dag No. 777/4649, R. S. Khatian No. 251 modified R. S. Khatian No. 3346, New L. R. Khatian No. 2986, Premises No. 779/1, Holding No. 309/1, Purba Sinthee Road-B, Madhugari, Ward No. 13 under South Dumdum Municipality, P. S. - Dumdum, ADSRO Cossipore Dumdum, North 24 Parganas, Kolkata - 700 030. **Bounded :** On the North by 8.5 feet wide Municipal Road, On the South by House of Madhusudan Ghosh, On the East by House of Gaur Pal, On the West by House of Arun Bhadra.

Date : 05.04.2023 Chief Manager & Authorized Officer
Place : Barrackpore Bank of India



SCHEDULE I FORM A PUBLIC ANOUNCEMENT (Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)	
FOR THE ATTENTION OF THE STAKEHOLDERS OF DHATARIYA INVESTMENT PVT LTD	
1. Name of the Corporate Person	DHATARIYA INVESTMENT PVT LTD
2. Date of Incorporation of Corporate Person	28/11/1994
3. Authority under which Corporate Person is Incorporated	Registrar of Companies, Kolkata
4. Corporate Identity Number	U67120WB1994PTC0066204
5. Address of the Registered office and principal office (if any) of Corporate Person	27 AMARTOLLA ST KOLKATA WB 700001 24/13507
6. Liquidation Commencement Date of Corporate person	03.04.2023
7. Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Name : Mr. Deepak Kumar Jain Registration No. : IBBI/PA-001/IP-P02284/2020-21/13507 Address : Punima, D-356/5 Tagore Nagar, Rajpur, Chhattisgarh-492001 E-mail : deepak1760@yahoo.com Mob. +91 9626250720 03.05.2023
8. Last date for submission of claims	03.05.2023

Notice is hereby given that DHATARIYA INVESTMENT PVT LTD has commenced voluntary liquidation on w.e.f. 03/04/2023.

The stakeholders of the DHATARIYA INVESTMENT PVT LTD are hereby called upon to submit a proof of their claims, on or before 03/05/2023, to the liquidator at the address mentioned against item no. 7.

The financial creditors shall submit their proof of claims by electronic means only.

All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

DATE : 04/04/2023 DEEPAK KUMAR JAIN
PLACE : KOLKATA INSOLVENCY PROFESSIONAL

IBBI REGN. NO.:IBBI/PA-001/IP-P02284/2020-21/13507

INDIAN BANK
Zonal Office- Chinsurah, Senco Building, 2nd Floor,
Bally More, Babel, Dist- Hooghly, West Bengal - 712103
Phone No. (033) 2690 2990, E-mail: zochinsurah@indianbank.co.in

Publication Demand Notice
Notice under Sec. 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002

Sent on 15.03.2023 by Regd. Post to Mrs. Mukta Brahma

Mrs. Mukta Brahma w/o Mr. Bapan Brahma (Flat No. 10, 4th floor, Nigamalaya I, PO- Uttarpara, Dist.- Hooghly, 712250, WB)

Sub: Loan account/s of Mukta Brahma (A/C No. 50426790718) with Indian Bank, Radhagobindanagar Branch

You committed default in repayment of loans to the tune of **Rs.1235172/- (Rupees Twelve Lac Thirty Five Thousand One Hundred Seventy Two Only)** as on 10.03.2023 and carries further interest at the agreed rate from 11.03.2023 till date of repayment, charges and expenses thereon. The Bank issued notice under the Act on 10.03.2023 calling upon you to repay the outstanding amount of **Rs.1235172/- (Rupees Twelve Lac Thirty Five Thousand One Hundred Seventy Two Only)** as on 10.03.2023 and carries further interest at the agreed rate from 11.03.2023 till date of repayment, charges and expenses thereon. The notice was sent to you by Regd. Post has been returned unserved.

You are called upon to pay **Rs.1235172/- (Rupees Twelve Lac Thirty Five Thousand One Hundred Seventy Two Only)** as on 10.03.2023 and carries further interest at the agreed rate from 11.03.2023 till date of repayment, charges and expenses thereon within 60 days from the date of this notice failing which Bank will be constrained to exercise its rights of enforcement of security interest as against the secured assets given in the schedule hereunder. This Notice is without prejudice to any other right remedy available to the Bank.

SCHEDULE

The specific details of the assets in which security interest is created are enumerated hereunder:
All that part and parcel of residential flat measuring 615 sq. ft. more or less (super builtup area), covered area 489 sq. ft. more or less being flat no. 10 at fourth floor of the building namely 'NIGAMALAYA I', J.L. No. 6, Mouza- Khordobahara, RS Dag No. 190/(P) LR Dag No. 1024/1348 LR Khatian No. 2563 under Nabagram Gram Panchayat, PS- Uttarpara, Dist. Hooghly registered at ARA III Kolkata vide sale deed No. I-190300111 of 2018 dated 19.01.2018, Book No. 1, Volume No. 0903, 2018 pages from 7325 to 7350 in the name of Mukta Brahma.

Date : 06.04.2023, Place: Babel Sd/- Authorised Officer, Indian Bank

Indian Bank
ZONAL OFFICE - KOLKATA CENTRAL
4th & 5th Floor, 377 & 378, Block - GD, Sector-III
Salt Lake, Kolkata - 700 106, Phone : (033) 4025 9718

Possession Notice Appendix-VI (For Immovable property)
(Under Rule-8(1) of Security Interest (Enforcement) Rules, 2002)

Whereas:
The undersigned being the authorized officer of the Indian Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 22.11.2022 calling upon the borrower **Mr. Sanjay Roy, A6/1A, Ramgarh Colony, Kolkata - 700047** to repay the amount mentioned in the notice being **Rs. 5,40,443 (Rupees Five Lacs Forty Thousand Four Hundred and Forty Three Only)** within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with rule 8 of the said rules, on this **04th April of the year 2023**.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Indian Bank for an amount of **Rs. 5,40,443 (Rupees Five Lacs Forty Thousand Four Hundred and Forty Three Only)** and interest thereon. Attention of borrower / guarantor / mortgagor is also invited to the provisions of Section 13 (8) of the SARFAESI Act regarding redemption of the secured assets.

Description of immovable property :

Description / Add / No.	Boundary Area	Owner / Mortgagor
Equitable mortgage of all that piece and parcel of 1 Cottah 12 Chittaks Sail land lying and situated at R.S. Dag No. 3237, under R.S. Khatian No. 2177, at Mouza - Kamrabad, Pargana - Medanmolla, J.L. No. 41, under Rajpur - Sonarpur Municipality, P.S. - Soanpur, District - 24 Parganas (S) by the way of purchase by a Registered Deed of Sale, Which was registered on 24.02.1997 at Sonarpur Registry Office and recorded therein its Book No. 01, Volume No. 23, Pages 67 to 73, Being Deed No. 1481, for the year 1997 and mutated my name in L.R Settlement Record vide L.R. Khatian No. 16452 and also mutated my names in Rajpur Sonarpur Municipality, Ward No. 4, Holding No. 2284 Dakshin Panchpota.	On the North : By R.S. Dag No. 3234, On the South : By R.S. Dag No. 3237, On the East : By R.S. Dag No. 3237 & 4 Feet common Passage, On the West : By R.S. Dag No.3234.	Sri Sanjoy Roy

Date : 06.04.2023, Place: Kolkata Sd/- Authorised Officer, Indian Bank

EAST COAST RAILWAY

File No. DRM/Engg/KUR/22-23/
E-Tender/177, Dt. 27.03.2023
1.Tender No. etender-HQ-KUR-488-2022, Date: 24.03.2023

Description: NEW WORKS, ADDITIONS AND ALTERATIONS TO THE EXISTING STRUCTURES, ALL ORDINARY REPAIR AND MAINTENANCE WORKS OF MISCELLANEOUS NATURE AND SUPPLIES EACH COSTING RS. 5,00,000/- OR LESS IN THE SECTION KHURDA ROAD (EX) UNDER SENIOR SECTION ENGINEER (W)/PURBI IN SENIOR DIVISIONAL ENGINEER (HQ)/KHURDA ROAD'S SECTION FOR THE PERIOD UPTO 30.06.2024.

Approx cost of the work: ₹60.33 lakhs, EMD: ₹1.20,100/-.

2.Tender No. etender-HQ-KUR-489-2022, Date: 24.03.2023

Description: NEW WORKS, ADDITIONS AND ALTERATIONS TO THE EXISTING STRUCTURES, ALL ORDINARY REPAIR AND MAINTENANCE WORKS OF MISCELLANEOUS NATURE AND SUPPLIES EACH COSTING RS. 5,00,000/- OR LESS IN THE SECTION PURI (EX) TO KHURDA ROAD (EX) UNDER SENIOR SECTION ENGINEER (W)/PURBI IN SENIOR DIVISIONAL ENGINEER (HQ)/KHURDA ROAD'S SECTION FOR THE PERIOD UPTO 30.06.2024.

Approx cost of the work: ₹60.33 lakhs, EMD: ₹1.20,100/-.

3.Tender No. etender-HQ-KUR-490-2022, Date: 24.03.2023

Description: NEW WORKS, ADDITIONS AND ALTERATIONS TO THE EXISTING STRUCTURES, ALL ORDINARY REPAIR AND MAINTENANCE WORKS OF MISCELLANEOUS NATURE AND SUPPLIES EACH COSTING RS. 5,00,000/- OR LESS IN THE SECTION KHURDA ROAD (EX) TO MAHIPUR UNDER SENIOR SECTION ENGINEER (W)/NAYAGARH TOWN IN SENIOR DIVISIONAL ENGINEER (HQ)/KHURDA ROAD'S SECTION FOR THE PERIOD UPTO 30.06.2024.

Approx cost of the work: ₹51.47 lakhs, EMD: ₹1.02,900/-.

4.Tender No. etender-HQ-KUR-491-2022, Date: 27.03.2023

Description: PROPOSED UP-GRADATION OF SAKHIGOPAL RAILWAY STATION OF KHURDA ROAD DIVISION IN CONNECTION WITH AMRIT BHARAT SCHEME.

Approx cost of the work: ₹798.99 lakhs, EMD: ₹5.49,500/-.

Completion Period of the work: 12 (Twelve) Months (For sl. no. 1, 2 & 3) & 06 (Six) Months (For sl. no. 4).

Date & time of Tender Closing: 17.04.2023, 1500 hrs (For all Tenders).

No manual offers sent by Post/ Courier/Fax or in person shall be accepted against e-Tenders, even if these are submitted on firm's letter head and received in time. All such manual offers shall be considered invalid and shall be rejected summarily without any consideration. Complete information including e-tender documents of the above e-Tenders is available in website <http://www.ireps.gov.in>

Note: The prospective tenderers are advised to visit the website 10 (ten) days before the date of closing of tender to note any changes/ corrigendum issued for this tender.

Divisional Railway Manager (Engg./I) PR-12/O/23-24 Khurda Road

EASTERN RAILWAY

Tender Notice No. : 222-S/1/W-II, dated 03.04.2023. Following e-tender is invited online by Divisional Railway Manager, Eastern Railway, Sealdah, Remote Control Building, Kaizer Street, Kolkata-700014 for the following work : **Tender No. : TN-01-23-24. Name of the work : Proposed concrete surface on both platform at BPRC Siding with coping wall including all other ancillary work at BPRC Siding under Senior Section Engineer (Works)/Naihati in the jurisdiction of Assistant Engineer/Kanchra para. Tender Value : ₹ 65,97,673.91. EMD: ₹ 1,32,000/- . Completion period for the work : 09 (Nine) Months. Date and time of closing of tender : 26.04.2023 at 15.00 hrs. Date and time of opening of tender is 26.04.2023 at 15.30 hrs. The Tender Documents and other details are at www.ireps.gov.in The bidding for the tender is to be submitted through the e-tendering on above website. Manual offers will be summarily rejected. (SDAH-03/2023-24)**

Tender Notice is also available at websites : www.ee.indianrailways.gov.in / www.ireps.gov.in

Follow us at : @EasternRailway f@easternrailwayheadquarter

EAST COAST RAILWAY

1.Tender Notice No. eT-Central-WAT-12-2023, Dt. 25.03.2023

NAME OF WORK: CONSTRUCTION OF GANG TOOL CUM REST ROOMS UNDER JURISDICTION OF ASSISTANT DIVISIONAL ENGINEER/ARAKU ON K.K LINE.

Approximate Cost of the work (₹) : ₹ 78,34,836.85, EMD (₹) : 1,56,700/-, Completion Period of the work : 08 (Eight) Months.

2.Tender Notice No. eT-Central-WAT-13-2023, Dt. 25.03.2023

NAME OF WORK: CONSTRUCTION OF GANG TOOL CUM REST ROOMS UNDER JURISDICTION OF ASSISTANT DIVISIONAL ENGINEER/KORAPUT ON K.K LINE.

Approximate Cost of the work (₹) : ₹ 68,55,475.18, EMD (₹) : 1,37,100/-, Completion Period of the work : 08 (Eight) Months.

Date and time of closing of tender : 1330 hrs of 25.04.2023 (For all tenders).

No manual offers sent by Post/Courier/ Fax or in person shall be accepted against such e-Tenders even if these are submitted on firm's letter head and received in time. All such manual offers shall be considered invalid and shall be rejected summarily without any consideration.

NOTE : The prospective tenderers are advised to visit the website 10 days before the date of closing of tender to note any changes / corrigenda issued for this tender.

Complete information including e-tender documents is available in website <http://www.ireps.gov.in>

Divisional Railway Manager (Engg) PR-07/O/23-24 Waitair

EAST COAST RAILWAY

Tender No. eT-M-FIBA-PMAP-CD-BBS-219

Name of the Work: FIBA PIPE LINE MODIFICATION AT OFF SPRING LHB COACHES AT COACHING DEPOT, BHUBANESWAR.

Advertised Value: ₹19,89,126/-, EMD: ₹39,800/-, Cost of Tender Document: ₹2,360/-, Completion Period: 8 Months.

Bidding Start Date: 07.04.2023, Date & time of Tender Closing: 21.04.2023, 1530 hrs.

Manual offers are not allowed against this tender, and any such manual offer received shall be ignored. Complete information including e-Tender documents of the above e-Tenders is available in website <http://www.ireps.gov.in>

Sr. Coaching Depot Officer/ Bhubaneswar

PR-15/O/23-24

“IMPORTANT”

Whilst care is taken prior to acceptance of advertising copy. It is not possible to verify its contents. The Indian Express Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever. Registered letters are not accepted in response to box number advertisement.”

Central Bank of India

(A Government of India Undertaking)

Regional Office : Durgapur, Central Bank Building, Mamma Bazar, Dist - Burdwan Durgapur, Pin - 713 206, Ph. : 36956 24206, E-mail id : emdurgu@centralbank.co.in

The undersigned being the Authorised Officer of the Central Bank of India, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Sarfeset Act, 2002) and in exercise of powers conferred under section 13(2) of Sarfaset Act, 2002 read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued Demand Notice(s) calling upon the Borrowers to repay the amount mentioned in the notice(s) within 60 days from the date of such notices.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower(s) and Guarantor(s) and the public in general that undersigned has taken the Possession of the properties described herein below in exercise of powers conferred on him under Section 13(4) of the said Act, 2002 read with Rule 8(1) of the Security Interest (Enforcement) Rules, 2002 on the dates mentioned below against their names.

The Borrower(s) and Guarantor(s) in particular and the public in general are hereby cautioned not to deal with the properties and any dealings with the property will be subject to the charge of **Central Bank of India** for the amount(s) mentioned below and interests thereon.

The Borrower's and Guarantor's attention is invited to the provisions of Section 13 (8) of the act, in respect of time available, to redeem the Secured Assets (Security Properties).

Sl. No. Name of A/c. Name of Borrower / Guarantor & Branch a) Date of Demand Notice b) Date of Possession c) Claim Amount as per Demand Notice Description of Property

1. M/s. R. S. Concern Partners : 1. Mr. Nema Chand Show 2. Mrs. Tanuja Show Kamala Complex, Badambala, G. T. Road Burdwan, Pin - 713 101, West Bengal Burdwan Branch

a) 23.11.2022 b) 30.03.2023 c) Rs. 6,14,81,661.05 (Rupees Six Crore Fourteen Lakh Eighty one Thousand Six Hundred Sixty one & Paise Five only) along with interest thereon and other expenses till the date of recovery.

Property standing in the names of Mr. Nema Chand Show, S/o. Sri Tarapada Show, Vill - Bhila within P.S. - Burdwan, Dist- Purba Burdwan & M/s. R. S. Concern, Kamala Complex, 7/1/103, G. T. Road, P.O. & P.S. - Burdwan, Dist - Purba Burdwan. All that Piece and Parcel of Land Building :

Property 1 : Sale Deed No. I-5779 of 2002. Mouza - Radha Nagar, J.L. No. 39, LR Khatian No. 653, RS Khatian No. 254, LR Dag Nos. 134, 135, 133 and 136, RS Plot No. 7235, Area - 1992.50 Sq.ft., Pin - 713 103, P.S. - Burdwan, Dist - Purba Burdwan. **Property Butted and Bounded by :** North - Burdwan Kalna Road, South - House of Roy Brothers, East - House of Minal Chowdhury, West - House Midul Kanti Tah.

Property 2 : Sale Deed No. I-4679 of 2017. Mouza - Nari, J.L. No. 70, LR Khatian No. 43116, RS Khatian Nos. 809 & 1494, LR Dag No. 573 (P), RS Plot No. 376, Area - 9 Decimal, Pin - 713 103, P.S. - Burdwan, Dist - Purba Burdwan. **Property Butted and Bounded by :** North - Land & Building of Amiya Kr. Chakraborty, South - Moni Mart, East - Land & Building of Purchaser, West - Owner's Land.

Property 3 : Sale Deed No. I-4732 of 2017. Mouza - Nari, J.L. No. 70, LR Khatian No. 43116, RS Khatian Nos. 809 & 1494, LR Dag No. 573 (P), RS Plot No. 376, Area - 4 Decimal, Pin - 713 103, P.S. - Burdwan, Dist - Purba Burdwan. **Property Butted and Bounded by :** North - Land & Building of Amiya Kr. Chakraborty, South - Moni Mart, East - Owner's Land, West - G. T. Road.

Date : 06.04.2023 Authorised Officer
Place : Durgapur Central Bank of India

पंजाब नैशनल बैंक Punjab National Bank

(Bank of India Undertaking)

CIRCLE SASTRA : HOOGHLY 23A, Rai M. C. Lahiri Bahadur Street P.O. - Serampore, Hooghly (W.B.) Pin - 712 201

POSSESSION NOTICE (For Immovable Property) APPENDIX - IV [See Rule 8(1)]

Whereas : Punjab National Bank / the Authorised Officer/s of the Punjab National Bank under the Securitisation and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under Section 13 read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued demand notices on the dates mentioned against each account calling upon the respective Borrower/s to repay the amount as mentioned against each account

The Borrower having failed to repay the amount, notices are hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-section (4) of Section 13 of Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on the dates mentioned below against each name.

The Borrower's / Guarantor's / Mortgagor's attention is invited to provisions of Sub-section (8) of Section 13 of the Act in respect of time available to redeem the Secured Assets.

The Borrower/s in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of **Punjab National Bank** for the amounts and interest thereon.

Sl. No. a) Name of the Branch b) Name of the Borrower / Guarantor Description of the Property Mortgaged

1. a) Chinsurah Branch b) Mr. Debashis Kundu (Borrower) All that piece and parcel of viti land measuring 2 (Two) Cottah 15 (Fifteen) Chittaks 38 (Thirty Eight) Sq.ft. along with structures thereon, situated at Mouza - Dharampur, J.L. No. 17 comprised in part of R.S. Dag No. 273 appertaining to R.S. Khatian No. 7, corresponding to L.R. Dag No. 561 appertaining to L.R. Khatian Nos. 158, 436, 44, 685, 718 & 1447 having Holding No. 583/425/531/N under Ward 17 of the Hooghly-Chinsurah Municipality, Dist - Hooghly. Registered at the office of ADSR-Chinsurah, Vide Deed No. I-03444 for the year 2006, Book No. 1, CD Volume No. 17, Page No. 1312 to 1326. Property is in the name of Mr Debashis Kundu. Property is butted and bounded by : In the North - Residential Building of Smt Anita Dutta, In the South - 10 ft wide Road, In the East - 12 ft wide road, In the West - Residential Building of Late Manindra Kr Sil.

a) 08.07.2022 b) 01.04.2023 c) Rs. 1,85,610.00 with further interest at the contracted rate w.e.f. 01.07.2022.

2. a) Singur Branch b) Sri Ganesh Koley (Borrower) Sri Kartick Koley (Guarantor) All that piece & parcel of land & building measuring 1.34 Satak situated at Mouza - Dewanbheri, J.L. No. 18, LR Dag Nos. 85 & 86, LR Khatian Nos. 2289 & 2290, P.S. - Singur in the District of Hooghly, West Bengal in the name of Sri Kartick Koley and Sri Ganesh Koley vide Deed No. I-3402 for the year 2012. As per deed, the property is butted & bounded by : In the North - 5' wide common passage and property of Swapn Koley, In the South - 3' wide common passage and property of Sankar Koley, In the East - Property of Kalipada Koley, In the West - 5' wide road and thereafter vacant land. Registered at the Office of the ADSR Singur under Gopalnagar Gram Panchayat, Dist. - Hooghly, West Bengal along with all easement rights, vide being No. 02402 of 2012, Book No. 1, CD Volume No. 9, Page No. from 5260 to 5280. Property is in the name of Sri Kartick Koley and Sri Ganesh Koley.

a) 01.09.2022 b) 01.04.2023 c) Rs. 1,91,752.00 with further interest w.e.f. 25.08.2022

3. a) Mogra Branch (e-UBI) b) Mrs. Punima Ghosh Prop. of M/s. Punima Hosier Sri Mintu Ghosh (Guarantor) All that piece & parcel of Bastu Land measuring 01 Decimal within double storied building measuring 371 Sq.ft., situated at Village and Mouza - Demra, Near Kalitola, J.L. No. 24, RS & LR Dag No. 732, LR Khatian Nos. 102, 188, 444, 62 under Chandrabati 1 No Gram Panchayat, P.S. - Mogra, Dist - Hooghly, West Bengal. The property in the name of Mr. Mintu Ghosh, S/o. Sri Swapn Kumar Ghosh, Registered in the office of ADSR Hooghly, recorded in the Book No. 1, CD Volume No. 04, Page from 3238 to 3248, being No. 01269 for the year 2011 dated 25.02.2011. The property butted and bounded by : On the North - House of Bhupati Ghosh, On the South - House of Ganesh Chandra Ghosh, On the East - House of Biswanath Ghosh, On the West - Common Passage.

a) 30.12.2022 b) 01.04.2023 c) Rs. 12,24,943.08 with further interest w.e.f. 01.12.2022

